## **Details of Defaulting Mining Contractors**

\*13 SMT. KIRAN CHOUDHRY, M.L.A.: Will the Mines and Geology Minister be pleased to state whether any Government dues are pending against any of the mining contractors in State; if so , the details thereof togetherwith the details of penalty imposed on such defaulters?

Mool Chand Sharma, Mines and Geology, Minister, Haryana.

Sir, a statement is laid on the Table of the House.

## Statement in reply to the \* Question No.13 asked by Smt. Kiran Choudhry, MLA.

The payment of Government dues by the mineral concession holders (mining contractors/ lessees) is an ongoing process with the contract money/ dead rent and other applicable dues being paid in monthly instalments. The details of Government dues pending against existing mining contractors/ lessees on account of operational period and un-commenced period are attached as Annexure-A/1 and A/2 respectively.

In case of delay/ default in payment of Government dues the same are recovered with interest as per provisions of Rule 56 (6) of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012. In case where the mineral concession holder fails to pay the outstanding dues the mining operations can be suspended under Rule 56 (7) (ii)

and the dispatch of minerals is stopped from the concession area. Furthermore, the contract/ lease may be terminated in case the mineral concession holder fails to pay the dues despite suspension as per provisions of Rule 56 (7) (vi). Any dues outstanding after the termination of the contract are recoverable as arrears of land revenue from the mineral concession holders and/or sureties. 26 numbers of mining contracts/ leases have been terminated on account of non-payment of government dues since 2015. Further, 05 mining contracts/ leases are lying suspended on account of non-payment of dues.